

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 109**  
**(IB)-510/ND/2020**

**IN THE MATTER OF:**

Satguru Holidays (India) Pvt. Ltd. ... Applicant/Petitioner

Vs

India Sports Flashes Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 26.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rajul Srivastav, Mr. Prateek Vats, Advocates  
For the Respondent : Ms. Smriti Dua, Advocate

**ORDER**

Learned Counsel for the Applicant states that the notice is issued on 14.02.2020 but they have not filed reply. Time and again the Corporate Debtor has come forward for settlement and part payment is made. The last payment cheque has bounced and today no settlement is final. Right to file reply is closed.

List for final hearing on **29.04.2021**.

Sd/-  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

Sd/-  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

UPASANA